

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00429/2020

Jabalpur, this Wednesday, the 02nd day of September, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Kamlesh Kumar Jain
Aged about 35 years
S/o Shri Let Sheelchandr Jain
Occupation Teacher, PGT (Sanskrit)
Posted at Kendriya Vidyalaya
Tikamgarh,
R/o Gali No.4
near shiv Mandir
Nandishwar Colony
Tikamgarh,
District Tikamgarh (M.P.) 472001

-Applicant

(By Advocate –**Shri Neeraj Nahar Jain**)

V e r s u s

1. The Assistant Commissioner (Establishment)
Kendriya Vidyalaya Sangathan
18 Industrial Area
Shaheed Jeet Singh Marg,
new Delhi PIN 110016

2. The Assistant Commissioner (East-II/III)
Kendriya Vidyalaya Sangathan,
Regional Office Bhopal
District Bhopal (M.P.) 462001

- Respondents

(By Advocate –**Shri Manish Verma**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

This Original Application has been filed by the applicant seeking direction to the respondents to modify his place of posting from Kendriya Vidhyalaya, Panna to Kendriya Vidhayala Tikamgarh.



2. The applicant has been appointed on 15.11.2018 in the post of Teacher. He appeared in the departmental examination. He was selected in the post of Post Graduate Teacher (Hindi) and posted in Kendriya Vidhyalaya Panna, District Panna. The wife of the applicant is also a Government employee and is posted in Government Middle School Tikamgarh. It is further submitted by the applicant that one Shri Surendra Kumar Jain who is junior to the applicant and less meritorious, the respondents has modified the place of posting according to his wishes. The applicant has made representation to the respondent authority to modify his place of posting from K.V. Panna to K.V. Tikamgarh. It is submitted that one another similar

situated employee namely Shri Kalka Prasad Kewat was also posted in KV Tikamgarh from Chandameta vide order dated 22.07.2019 respondent has modify his place of posing but the case of applicant has not taken into consideration.



3. Learned counsel for the applicant submits that the last representation dated 28.02.2020, which appeared at page 45 of the paper book, has been submitted to the competent authority of the respondents but till date the same has not been decided.

4. The counsel for the applicant submitted that the applicant will be satisfied if the respondents are directed to decide the representation dated 28.02.2020 in a time bound manner.

5. We have considered the case of the applicant. Due to the fact that the representation dated 28.02.2020 is not decided by the competent authority till date and in such circumstances we are of the view that the natural justice will be met if the respondents are directed to decide the

representation. Accordingly, we direct the competent authority of the respondents to decide applicant's representation dated 28.02.2020 within a period of four weeks after receiving the order of this Tribunal. Needless to say that the respondents shall pass the reasoned and speaking order on the contention raised in the said representation. In the meanwhile, the applicant shall not be disturbed from the present place of his posting.



6. With these observations this Original Application is finally disposed of at admission stage itself.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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